



2026:AHC:17979

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 2568 of 2026

Ramdas

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Anil Kumar, Mohit Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE DR. GAUTAM CHOWDHARY, J.

1. Heard learned counsel for the applicant, learned A.G.A. for the State as well as Ms. Naina Chawla, Advocate, holding brief of Shri S. P. Singh, learned counsel for the informant and perused the material brought on record.

2. Learned counsel for the applicant submits that the applicant is named in the F.I.R., which alleges that he had enticed away informant's minor daughter aged about 15 years. When the victim recovered her statements under Sections 180 & 183 BNSS were recorded, wherein she made allegation of rape against the applicant. Learned counsel further submits that as per the F.I.R. the victim went missing on 25.07.2025 at about 11: hours in the night, she has been recovered by the police in the evening of 26.07.2025 alone and as per the statements of the victim the when she was coming with the applicant they met with an accident, but in her medical examination no such external injury has been found on the person of the victim. The victim was medically examined on 29.07.2025 and in her internal examination though her hymen was found ruptured and bleeding was found present in her private part but no internal injury was found on her person. Thus, it is a case of false implication and the applicant has been implicated in the case with false and frivolous allegations with malafide intention and ulterior motive. Several other submissions in order to demonstrate the falsity of the allegations made against the applicant have also been placed before the Court. The circumstances which, according to the counsel, led to the false implication of the accused have also been mentioned. It has also been assured on behalf of the applicant that he is ready to cooperate with the process of law and shall faithfully make himself available before the court whenever required and is also ready to accept all the conditions which the Court may deem fit to impose upon him. He next submits that the applicant is in jail since 24.09.2025, with no criminal history.

3. Per contra, learned A.G.A. as well as learned counsel for the informant

have opposed the prayer for bail of the applicant by contending that the innocence of the applicant cannot be adjudged at pre trial stage, therefore, he does not deserve any indulgence.

4. Considering the overall facts and circumstances, the nature of allegations, the gravity of offence and without expressing any opinion on merits, this Court finds it to be a fit case for bail. Accordingly, the bail application stands allowed.

5. Let the applicant-Ramdas, be enlarged on bail in Case Crime No. 258 of 2025, under Sections 64(1), 87 of B.N.S., Police Station- Junawai, District- Sambhal, on executing a personal bond and furnishing two local sureties each in the like amount to the satisfaction of the court concerned with the following conditions:

- i) The applicant shall not tamper with the prosecution evidence.
- ii) The applicant shall not threaten or harass the prosecution witnesses.
- iii) The applicant shall appear on the date fixed by the trial court.
- iv) The applicant shall not commit any offence similar to the offence of which the applicant is accused, or suspected of the commission.
- v) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade such person from disclosing facts to the Court or to any police officer or tamper with the evidence.

6. In case of default of any of the conditions enumerated above, the court concerned shall be at liberty to cancel the bail of applicant in accordance with law.

(Dr. Gautam Chowdhary,J.)

January 27, 2026
Mustaqeem.